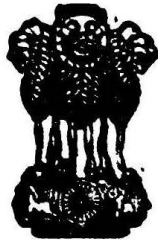


**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTIETH REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Fortieth Report.

2. The Committee met on the 7th April, 1964 for—

I. Classification and allocation of time for discussion of the following Bills :—

(1) The Constitution (Amendment) Bill, 1964 (*Omission of article 37*) by Shri Abdul Ghani Goni.

(2) The Payment of Wages (Amendment) Bill, 1964 (*Amendment of sections 1 and 15 etc.*) by Shri P. R. Chakraverti.

II. Examination of the Constitution* (Amendment) Bill, 1964 (*Amendment of the Seventh Schedule*) by Dr. L. M. Singhvi under Rule 294(1)(a) of the Rules of Procedure.

CLASSIFICATION AND ALLOCATION OF TIME TO BILLS

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri P. R. Chakraverti attended the sitting.

4. After considering all aspects of the Bills, the Committee placed both the Bills in category 'B' and recommended allocation of time to them as indicated below :—

(1) The Constitution (Amendment) Bill, 1964 (*Omission of article 37*). 1½ hours.

(2) The Payment of Wages (Amendment) Bill, 1964 (*Amendment of sections 1 and 15 etc.*). 1 hour.

EXAMINATION OF THE CONSTITUTION (AMENDMENT) BILL, 1964 (AMENDMENT OF THE SEVENTH SCHEDULE) BY DR. L. M. SINGHVI.

5. The Bill sought to make "Education" a Concurrent subject.

After hearing the views of the representative of the Ministry of Education and considering all aspects of the matter, the Committee recommended that the Bill be allowed to be introduced.

RECOMMENDATIONS

6. The Committee recommend that—

(1) the categorisation and allocation of time to Bills as shown in para 4 above be agreed to by the House; and

(2) that the Constitution (Amendment) Bill, 1964 (*Amendment of the Seventh Schedule*) by Dr. L. M. Singhvi be allowed to be introduced.

NEW DELHI;
April 7, 1964.
Chaitra 18, 1886 (Saka).

S. V. KRISHNAMOORTHY RAO,
Chairman,
Committee on Private Members'
Bills and Resolutions.

*Circulated to Members separately (Bill No. 29 of 1964).